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**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

**Original Application No. 809 of 2006**

Dated this the 03<sup>rd</sup> day of August, 2006

Hon'ble Mr. Justice Khem Karan, Vice Chairman  
Hon'ble Mr. P.K. Chatterji, Member (A)

P. PRASHANT, aged about 30 years Son of P. Govardhan Rao, R/o  
NT-39 No.6-N.S.I. Campus Kalyanpur, Kanpur.

Applicant

{By Advocate Shri A.K. Dave}

Versus

1. Union of India through the Secretary Ministry of Consumer Affairs, Food and Public Distribution, Department of Food and Public Distribution, Krishi Bhawan, New Delhi.
2. The Secretary Expenditure, Ministry of Finance, Government of India, New Delhi.
3. The Director, National Sugar Institute, Kalyanpur, Kanpur.
4. Senior Administrative Officer/Finance Officer, N.S.I., Kanpur.

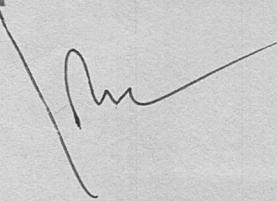
Respondents

(By Advocate Sri Saumitra Singh, S.S.C. for U.O.I.)

A-2  
2ORDERHon'ble Mr. Justice Khem Karan, V.C.

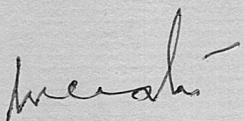
The grievance of the applicant is that he is not being paid the pay scale of Rs.5000-8000 as recommended by Vth Pay Commission right from the date he was promoted on 04.03.2004 and his representations and the representation of Members of the Union had gone unheeded. Learned counsel for the applicant says that since the wrong is continuing one so the question of limitation, as raised by the registry of this Tribunal, should not come in the way of the applicant in getting his matter considered by this Tribunal. Though Shri Saumitra Singh has tried to support the Office objection on the point of limitation but in view of what Shri Dave has said above, we find no substance in the aforesaid objection. Accordingly, O.A. is within time.

2. Shri Dave has tried to say that when the Vth Pay Commission recommended a particular pay scale for the post of Draftsman Grade II w.e.f. 01.01.1996 and when the applicant was promoted in March 2004 to that grade, he ought to have been given that pay scale and not the pay scale mentioned in annexure A-1. He has taken the Tribunal through ~~various~~ <sup>the</sup> representations, <sup>copy</sup> copies of which are collectively annexed as annexure A-6 to the O.A. and, submitted that no action, at least to the knowledge of the applicant, has been taken on those representations. We think that there is no point in keeping this O.A. pending here and it appears just and proper to dispose of this O.A. finally with direction to respondent no.1 to consider the grievance of the applicant as may be put by him in the shape of fresh representation, in accordance with the relevant rules/orders on the subject and pass a reasoned order within a period of 6 months.



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3. So, the present O.A. is finally disposed of with direction to the respondent no.1 that incase applicant gives a detailed representation through proper channel within a period of one month from today, same shall be considered by him in accordance with the relevant rules/orders on the subject. The respondent no.1 is further directed to pass a reasoned order on the representation of the applicant within a period of 6 months from the date such representation along with a certified copy of this order is received by him.



Member (A)



Vice Chairman

/M.M./